

**GRANT OF LOANS TO LICENSED SALT
MANUFACTURERS RULES; AND KHADI
AND VILLAGE INDUSTRIES COM-
MISSION (AMENDMENT)
RULES**

Shri Manubhai Shah: On behalf of **Shri Kanungo**, I beg to lay on the Table:—

- (i) A copy of the Grant of Loans Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137 dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library, see No. LT-80/62]
- (ii) A copy each of the following Notifications under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—
 - (a) Notification No. G.S.R. 1053 dated the 26th August, 1961, containing the Khadi and Village Industries Commission (Amendment) Rules, 1961.
 - (b) Notification No. G.S.R. 58 dated the 13th January, 1962, containing the Khadi and Village Industries Commission (Amendment) Rules, 1962.
 - (c) Notification No. G.S.R. 354 dated the 24th March, 1962 containing the Khadi and Village Industries Commission (Second Amendment) Rules, 1962. [Placed in Library, See No. LT-81/62].

12.13 hrs.

ELECTIONS TO COMMITTEES

RAJGHAT SAMADHI COMMITTEE

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar): I beg to move:

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act.”

Mr. Speaker: The question is:

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act.”

The motion was adopted.

EMPLOYEES' STATE INSURANCE CORPORATION

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to move:

“That in pursuance of section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Employees' State Insurance Corporation.”

Mr. Speaker: The question is.....

Shri S. M. Banerjee (Kanpur): Sir, this Employees' State Insurance Corporation has been engaging the attention of the opposition Members also. Here is one change where the opposition also can be provided. There is only one member from the ruling party which is being criticised by the Corporation

Mr. Speaker: That would be a different question altogether. The hon.